

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-BA-2-2020

Mr. Roman Bikbov Applicant

Versus

State of Goa and Anr. Respondent.

Shri Salil Saudagar, Advocate for the applicant.

Shri Gaurish Nagvenkar, Additional Public Prosecutor for the respondent.

Coram:- NUTAN D. SARDESSAI, J.

Date :- 9th June,2020

P.C.:

Heard Shri Salil Saudagar, learned Advocate for the applicant and Shri Gaurish Nagvenkar, learned Additional Public Prosecutor on behalf of the State for sometime.

2. On the basis of the instructions Shri Salil Saudgar, learned Advocate seeks leave to withdraw the application. However, the same stands disposed off with liberty to the applicant to make out a case before the learned Sessions Judge whether there is prima facie material to frame charge against him or otherwise. The learned Sessions Judge shall

not be influenced by the findings rendered by this Court while disposing off his bail application bearing no.48/2020 by order dated 2.3.2020 and to dispose off the same on its own merits.

NUTAN D. SARDESSAI,J.

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